

Bill No. 154-C of 2026

THE MINES AND MINERALS (DEVELOPMENT AND
REGULATION) AMENDMENT BILL, 2026

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BILL

further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Mines and Minerals (Development and Regulation) Amendment Act, 2026.

Short title and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of
section 2.

2. In the Mines and Minerals (Development and Regulation) Act, 1957 (hereinafter referred to as the principal Act), in section 2, after the words “regulation of mines”, the words “and mineral bearing lands” shall be inserted.

67 of 1957.

Amendment of
section 3.

3. In section 3 of the principal Act, after clause (ad), the following clause shall be inserted, namely:—

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“(ada) “mineral bearing land” means any land having the mineral contents in accordance with the parameters prescribed under clause (a) of sub-section (2) of section 5;”.

Insertion of new
section 9D.

4. After section 9C of the principal Act, the following section shall be inserted, namely:—

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Certain
conditions or
restrictions on
imposition of
tax, cess, etc.

“9D. (1) No tax, cess or such other levy (by whatever name called) shall be imposed by the State Government on—

(a) mineral rights; or

(b) mineral bearing lands, either based on mineral quantity or mineral value or royalty payable or otherwise,

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except in accordance with such conditions or restrictions as may be prescribed by the Central Government.

(2) Notwithstanding anything contained in any other law for the time being in force, or in any judgment, decree or order of any court, the imposition of such tax, cess or other levy by the State Government on—

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(a) mineral rights; or

(b) mineral bearing lands either based on mineral quantity or mineral value or royalty payable or otherwise,

which is not deposited with the State Government or recovered by it before the commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2026, shall be deemed to be invalid at all material times:

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Provided that any such tax, cess or other levy on mineral rights or on mineral bearing lands, already deposited with the State Government or recovered by it before such commencement, shall not be liable to be refunded.”.

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Amendment of
section 13.

5. In section 13 of the principal Act, in sub-section (2), after clause (t), the following clause shall be inserted, namely:—

“(ta) the conditions or restrictions on imposition of tax, cess or such other levy under sub-section (1) of section 9D;”.

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LOK SABHA

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BILL

further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

(As passed by Lok Sabha)